

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.5/04

Monday this the 5th day of January 2004

C O R A M :

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER
HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

M.Ganesan
S/o.Murugesan,
Senior Gate Keeper,
Section Engineer/Permanent Way/
Salem South, Southern Railway.

Applicant

(By Advocate Mr.T.C.Govindaswamy)

Versus

1. Union of India represented by
the General Manager,
Southern Railway,
Headquarters Office,
Park Town PO, Chennai-3.
2. The Divisional Railway Manager,
Southern Railway, Palghat Division,
Palghat.
3. The Senior Divisional Personnel Officer,
Southern Railway, Palghat Division,
Palghat.

Respondents

(By Advocate Mr.Sunil Jose,ACGSC)

This application having been heard on 5th January 2003 the
Tribunal on the same day delivered the following :

O R D E R

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

The applicant presently working as a Senior Gate Keeper,
under the Section Engineer/Permanent Way/Salem South/Palghat
Division/Southern Railway is aggrieved by the inaction on the
part of the respondents to grant him the benefit of
regularization on par with his juniors. Therefore the applicant
has filed this O.A. seeking the following reliefs :

- a. declare that the applicant is entitled to be considered for screening and absorption on par with the applicant's juniors included in Annexure A4 (referred to in para 4 (d) of the OA) and to be granted the consequential benefits thereof.

- b. direct the respondents to screen, empanel and absorb the applicant on par with his juniors included in Annexure A4 and direct further to grant all consequential benefits emanating therefrom.
2. When the case came up for hearing the learned counsel for the applicant submitted that he will be satisfied if this Court directs the first respondent to consider and dispose of the Annexure A-8 representation dated 16.7.2002 and give a reply within a time frame. Shri Sunil Jose, ACGSC took notice on behalf of the respondents and submitted that he has no objection in disposing of the application with such a direction.
3. In the interest of justice we direct the 1st respondent to consider and dispose of the Annexure A-8 representation within a period of three months from the date of receipt of a copy of this order. No costs.

(Dated the 5th day of January 2004)

H. P. Das

H. P. DAS
ADMINISTRATIVE MEMBER

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K. V. SACHIDANANDAN
JUDICIAL MEMBER